* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

RESERVED ON : 09.07.2012
DECIDED ON : 23.08.2012

\+ ITA Nos.1217/2010, 1219/2010, 1220/2010, 1221/2010, 1231/2010, 1233/2010

KIRAN DEVI ……. APPELLANT

Through : Mr. S.Krishnan, Advocate

Versus

COMMISSIONER OF INCOME TAX ….. RESPONDENT

Through : Mr. Sanjeev Sabharwal, Senior Standing Counsel with Mr. Puneet Gupta, Senior Standing Counsel

CORAM:

MR. JUSTICE S. RAVINDRA BHAT
MR. JUSTICE R.V. EASWAR

MR. JUSTICE S.RAVINDRA BHAT
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1. The present appeals are dismissed in view of the separate judgment passed today i.e. 23.08.2012 in *ITA No. 995/2010 & 997/2010 titled Commissioner of Income Tax. Vs. Smt. Meera Devi.*

S. RAVINDRA BHAT
(JUDGE)

R.V. EASWAR
(JUDGE)

AUGUST 23, 2012